

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

ORDER

The following transfer and postings are hereby made in official exigency, with immediate effect:

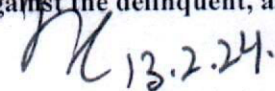
Sl. No.	Name, Designation & Emp. Code	From	To
01	Mukesh Kumar, JJA EC:80084206	JJA, in Office Pool (HQs), THC	Asst. Ahlmad in the Court of Sh. Balwinder Singh, ASJ (FTSC) (POCSO)-01, Central, THC
02	Amit Kumar, JJA EC: 58009535	Asst. Ahlmad in the Court of Sh. Balwinder Singh, Ld. ASJ (FTSC) (POCSO)-01, Central, THC	Asstt. Ahlmad in the court of Ms. Moksha Bains, MM (NI Act)-05, South-East, Saket Courts
03	Gokul Singh Negi, JA EC:62979850	Ahlmad in the court of Sh. Vipul Sandwar, MM-02, North-East, KKD Courts	JA in Mediation Centre, East, KKD Courts
04	Ravi Kumar, JA EC: 13926	Asstt. Ahlmad in the court of Sh. Sandeep Gupta, ASJ (SC-RC)-01, East, Karkardooma Courts	Ahlmad in the court of Sh. Vipul Sandwar, MM-02, North-East, KKD Courts
05	Sanjay Singh Negi, JJA EC: 15290963	JJA in Mediation Centre, East, KKD Courts	Asstt. Ahlmad in the court of Sh. Sandeep Gupta, ASJ (SC-RC)-01, East, Karkardooma Courts
06	Jitender, Newly Apptd. JJA	JJA in Office Pool, Administration Branch-II (HQs), THC	JJA in Office Pool, Administration Branch, New Delhi, PHC

Note: (a) Earlier order no. 7957-8107/P&T/Admn.II/Hqs/2024 dated 03.02.2024 in respect of Sh. Naresh Kumar, JJA (EC: 31300462); Sh. Gokul Singh Negi, JA (EC: 62979850) and Sh. Pankaj Kumar Gupta JA (EC:14070) at serial no.12, 17& 18 respectively is hereby cancelled.

(b) Attendance of Sh. Mukesh Kumar, JJA (EC:80084206) may be treated as marked in Office Pool, Admn.II (HQs), THC for the period he has reported (i.e. w.e.f. 08.02.2024 (F/N) till his relieving).

(c) Transferred officials shall handover the charge of all the Court records in their custody along with the Computer Hardware & other peripherals, if any, before relinquishing their duties at transferor stations.

(d) Non-compliance of the order or proceeding on leave immediately will be deemed as deliberate insubordination and disciplinary proceedings shall be initiated against the delinquent, as per rules.



(Narottam Kaushal)

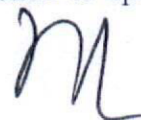
Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

No. 9439-9479 /P&T/Admn.II/HQs/2024

Dated, Delhi the 13/FEB/2024

Copy forwarded for information and necessary action to:

1. The Principal District & Sessions Judge concerned, Delhi/New Delhi.
2. The Officer/Officer In-Charge concerned.
3. The Personal Office of the undersigned.
4. The Sr. Accounts Officer / Accounts Officer, Central, THC, Delhi.
5. The DDO, Accounts Branch concerned Delhi / New Delhi for necessary action.
6. The Dealing Assistants, Personal File, Leave & LAYERS Seat, Central, THC, Delhi for further necessary action/up-dation as per rules.
7. The Dealing Assistants, ACR Cell (HQs), Delhi for maintaining/updating the record regarding posting details of the official concerned for the purpose of seeking ACRs.
8. The Dealing Asst., Website Committee, THC with the direction to upload the order on the 'Employees Corner' (on Website).
9. The officials concerned for immediate compliance.



Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi